

Report of the joint committee of District Magistrate, Akola, Municipal Commissioner, Akola Municipal Corporation, Akola and Maharashtra Pollution Control Board constituted in respect of the order passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi dtd. 15/07/2021 in the matter Execution Application No. 05/2021 (WZ) in Original Application No. 94/2019 (WZ) Deepak Rambhau Gawande Vs. The Commissioner, Akola Municipal Corporation and Others.

The Hon'ble National Tribunal, Principal Bench, New Delhi passed as order dtd. 15/07/2021 in the matter Execution Application No. 05/2021 (WZ) in Original Application No. 94/2019 (WZ) Deepak Rambhau Gawande Vs. The Commissioner, Akola Municipal Corporation and Others and directed that a joint committee of state PCB and District Magistrate and Municipal Corporation, Akola to furnish a report about the status of compliance of orders of this Tribunal mentioned above by the said private parties within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF / OCR Support PDF and not in the form of Image PDF. The state PCB will be the nodal agency for coordination and compliance. It may conduct proceedings online and if possible also visit the site. It will be free to interact with the stack holders and take assistance from any individual or institution. The report may particularly furnish status on grant of permissions to such entities and whether such information is placed in public domain. Based on its findings, the statutory authority may take further action as per law. If the report is adverse to the said parties, a copy of the report be furnished to them for their response, if any, before the next date.

Accordingly, in compliance of the order passed by Hon'ble NGT, Principal Bench, New Delhi a joint committee of District Magistrate Akola, Municipal Commissioner, Akola Municipal Corporation, Akola and Regional Officer, Maharashtra Pollution Control Board, Amravati has been constituted vide letter dtd. 21/09/2021, annexed as **Annexure-I**.

Earlier the Hon'ble NGT, Principal Bench, New Delhi passed an order dtd. 23/07/2020 in the matter Original Application No. 400/2017 and directed to take further steps regarding enforcing the CPCB guidelines in respect of the restaurants/hotels/motels/banquets etc. Accordingly, the officers of the Maharashtra Pollution Control Board visited M/s. Utsav Marriage Hall, Jatharpeth, Oak Marg, Akola, Dist. Akola, M/s. Shagun Hotel (marriage hall), Oak Marg, Akola, Dist. Akola and M/s. Swatantryavir Sawarkar Sabhagruh, Akola, Dist. Akola on 02/09/2020. In view of the non compliance observed during the visits the Show Cause Notice for the said non compliances in respect of the implementation of the CPCB guidelines has been issued to all these marriage halls vide letter dtd. 25/09/2020. The copies of the said Show Cause Notices are annexed as **Annexure-II**. The copies of the Show Cause Notices were also communicated to Shri Deepak Rambhau Gawande vide letter dtd. 14/10/2020. The copy of the said letter is annexed as **Annexure-III**.

The Proposed Directions u/s. 33 A of the Water (Prevention and Pollution Control) Act, 1974 and Air (Prevention and Pollution Control) Act, 1981 has been issued to M/s. Utsav Marriage Hall, Jatharpeth, Oak Marg, Akola, Dist. Akola, M/s. Shagun Hotel (marriage hall), Oak Marg, Akola, Dist. Akola and M/s. Swatantryavir Sawarkar Sabhagruh, Akola, Dist. Akola vide letter dtd. 15/12/2020. The copies of the Proposed Directions are annexed as **Annexure-IV**.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi Passed an Order dtd. 04/02/2021 in the matter OA No. 400/2017, Westend Green Farm Society Vs. Union of India and

Others and directed to comply the CPCB guidelines in respect of restaurants/hotels/motels/banquets etc.

Further, the Personal Hearing has been extended to the said marriage halls on 23/04/2021. Accordingly, the Interim Directions has been issued to the said marriage halls vide letter dtd. 28/04/2021. The copies of the Interim Directions are annexed as **Annexure-V**.

In view of the consistent non compliances reported in respect of the Order Passed by Hon'ble National Green Tribunal in the matter 400/2017 Westend Green Farm Society Vs. Union of India and Others and Interim Directions issued by Maharashtra Pollution Control Board, the Show Cause Notices for issuance of Closure Directions has been issued to all the marriage halls vide letter dtd. 24/05/2021. The copies of the said Show Cause Notices are annexed as **Annexure-VI**.

The Maharashtra Pollution Control Board has given substantial time to all the marriage halls to comply the Order Passed by Hon'ble National Green Tribunal dtd. 23/07/2021 and 04/02/2021. However, the said marriage halls has not complied the Order Passed by National Green Tribunal and not complied the CPCB guidelines in respect of restaurants/hotels/motels/banquets etc. Therefore, the Closure Directions has been issued to M/s. Utsav Marriage Hall, Jatharpeth, Oak Marg, Akola, Dist. Akola, M/s. Shagun Hotel (marriage hall), Oak Marg, Akola, Dist. Akola and M/s. Swatantryavir Sawarkar Sabhagruh, Akola, Dist. Akola vide letter dtd. 13/08/2021. The copies of the Closure Directions are annexed as **Annexure-VII**. Accordingly, in compliance with the Closure Directions issued by Maharashtra Pollution Control Board, the MSEDCL, Akola has disconnected the electricity supply of the said marriage halls on 18/08/2021. The letter issued by MSEDCL Akola dtd. 26/08/2021 in this regard is annexed as **Annexure-VIII**. The Akola Municipal Corporation, Akola has disconnected the water supply of M/s. Shagun Hotel (marriage hall), Oak Marg, Akola, Dist. Akola & M/s. Utsav Marriage Hall, Jatharpeth, Oak Marg, Akola, Dist. Akola, on 18/08/2021 & 27/08/2021 respectively. The Akola Municipal Corporation, Akola communicated vide letter dtd. 18/08/2021 that the water supply connection is not available at M/s. Swatantryavir Sawarkar Sabhagruh, Akola, Dist. Akola. The letters issued by Akola Municipal Corporation, Akola in this regard is annexed as **Annexure-IX**.

Thus, Maharashtra Pollution Control Board has taken action in respect of the violation of the Environmental norms by M/s. Utsav Marriage Hall, Jatharpeth, Oak Marg, Akola, Dist. Akola, M/s. Shagun Hotel (marriage hall), Oak Marg, Akola, Dist. Akola and M/s. Swatantryavir Sawarkar Sabhagruh, Akola, Dist. Akola.

The District Magistrate, Akola has conducted the meetings on 11/08/2021, 31/08/2021 and 04/10/2021 of the concerned Government Departments to ensure the compliance of the Order Passed by Hon'ble National Green Tribunal dtd. 23/07/2020 The Akola Municipal Corporation, Akola communicated vide letter dtd. 25/08/2021 that they have constituted a squad to ensure the compliance of the Environmental norms in respect of restaurants/hotels/motels/banquets etc. They have further communicated that they have started sealing of the non complied marriage halls / hotels/ banquets since dtd. 21/08/2021. The letter dtd. 25/08/2021 is annexed as **Annexure-X**. The Municipal Corporation, Akola communicated vide letter dtd. 11/10/2021 that they have sealed 76 nos. restaurants/hotels/motels/banquets till dtd. 11/10/2021. The list of the sealed restaurants/hotels/motels/banquets is communicated vide statement dtd. 11/10/2021 is annexed as **Annexure-XI**. The Superintendent of Police, Akola communicated vide letter dtd. 17/08/2021 that they have

taken actions on 03 marriage halls in respect of violation of the provisions of Noise Pollution (Regulation and Control) Rules, 2000. The letter in this respect is annexed as **Annexure-XII**.

The Personal Hearing has been extended to M/s. Utsav Marriage Hall, Jatharpeth, Oak Marg, Akola, Dist. Akola, M/s. Shagun Hotel (marriage hall), Oak Marg, Akola, Dist. Akola and M/s. Swatantryavir Sawarkar Sabhagruh, Akola, Dist. Akola before the Joint Committee of District Magistrate Akola, Municipal Commissioner Akola, Municipal Corporation and I/c. Regional Officer, Maharashtra Pollution Control Board, Amravati on 11/10/2021 at 11.00 AM in the Chamber of District Magistrate, Akola.

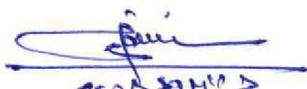
The MPCB has initiated action against the respective non complied marriage hall / hotels. The Show Cause Notices, Proposed Directions, Interim Directions and finally Closure Directions had been issued for the non compliances. The Joint Committee has agreed that the above actions had been initiated in accordance with the non compliances observed in respect of the Order Passed by Hon'ble NGT in the said matter.

During the course of Personal Hearing the representative of M/s. Utsav Marriage Hall, Jatharpeth, Oak Marg, Akola, stated that they have installed and commissioned the STP of capacity 10 KL/Day, also provided hood and chimney to the kitchen etc. They have stated that they have complied the order passed by Hon'ble NGT. It is decided that the verification of the compliance shall be carried out by Sub-Regional Office, MPCB, Akola and if the said marriage hall is found complied then proposal for issuing conditional restart direction shall be submitted to the MPCB, Mumbai for approval.

The representative of M/s. Shagun Hotel (marriage hall), Oak Marg, Akola, stated that they have already started the construction work for the provision of Sewage Treatment Plant. The mechanical equipments for STP are placed at site. However, due to the disconnection of Electricity and Water supply they are unable to carry out the further work of the STP. They further stated that they have provided hood and ducting / chimney to the kitchen. They have stated that they have taken fire safety measures and installed the system accordingly. They have further stated that due to disconnection of water supply they could not supply water to the plantation within the premises. They requested to restore the electricity and water supply for the said work.

The District Magistrate directed that the said marriage hall shall submit the partial compliance report to MPCB accordingly and the MPCB shall look into the matter and give three months more time for compliance and recommend to higher authorities accordingly.

The representative of M/s. Swatantryavir Sawarkar Sabhagruh, Oak Marg, Akola, told that they have stopped the marriage hall activity and now in future the said hall will not be used for marriage function purpose. The minutes of the Personal Hearing are annexed as **Annexure-XIII**.


(Sanjay.D. Patil)
I/c. Regional Officer
MPCB, Amravati


(Poonam Kalambe)
Dy. Commissioner
Akola Municipal Corporation,
Akola.


(Neema Arora, IAS)
District Magistrate, Akola

Annexure - I

District Magistrate, Akola
 Outward No. DMOA/NGT/AKOLA/579
 Date: 15/09/2021

Order

Sub :- Constitution of Joint committee of District Magistrate Akola, Municipal Commissioner Akola Municipal Corporation and Maharashtra Pollution Control Board, in compliance of the order passed by Hon'ble NGT, PB, New Delhi in Execution Application No.05/2021(WZ) in OA No. 94/2019 filed by Shri Deepak Rambhau Gawande V/s The Commissioner Akola Municipal Corporation and Ors.

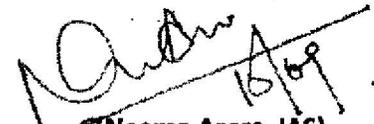
Ref :- Oder dated 15th July 2021.

Mr. Deepak Rambhau Gawande has filed an in-Execution Application No. 05/2021(WZ) in OA No. 94/2019 before the Hon'ble NGT, PB, New Delhi against the Commissioner Municipal Corporation and Ors. Seeking for status of compliance of order passed by Hon'ble NGT dated 15.07.2021 in respect of the respondents, Utsav Mangal Karyalay, Shagun Hotel, and Swatantraveer Sawarkar Sabhagruh., Jatharpeth, Akola Dist. Akola.

In compliance of the order passed by Hon'ble NGT, PB, New Delhi the joint committee has been constituted comprising of the members as following:-

Sr. No.	Committee Member
i	The District Magistrate, Akola
ii	The Municipal Commissioner, Akola Municipal Corporation Akola
iii	I/c Regional Officer, MPC Board, Amravati-

The joint committee shall ensure the compliance as per the order passed by Hon'ble NGT dated 15.07.2021 and submit the report.


 (Neema Arora, IAS)
 District Magistrate, Akola

Copy Submitted to :-

- (i) The Member Secretary, MPC Board, Sion, Mumbai-22.
- (ii) The Municipal Commissioner, Akola Municipal Corporation Akola.
- (iii) I/c Regional Officer, MPC Board, Amravati.

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office Amravati

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

No : MPCB/SCN/2009250008

Date :-25/09/2020

To,
 M/s Utsav Marriage Hall
 Jathar Peth, Oak Marg,
 Akola, Tal. and Dist.-Akola.

Sub: - Show cause notice for not obtaining Consent under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref:** -1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.
 4) Board official visit dtd. 02/09/2020.

WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at

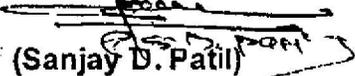
Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

AND WHEREAS, Board Officials visited your Marriage Hall/ Function Hall on 02/09/2020 and observed that you have not provided segregation facility for segregation of Solid Waste generating from the function hall activities. You are directly discharging untreated effluent arising from function hall activities into Akola Municipal Corporation's drainage.

AND WHEREAS, from the records it is observed that you are operating your Marriage Hall/Function Hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

In view of above, you are hereby directed to show cause as to why stringent action shall not be taken against your Marriage Hall/Function Hall for above lapses under the provision of the Water (P and C.P.) Act, 1974 Air (P and C.P.) Act, 1981. Your reply, if any, shall reach this office within 15 days positively else further legal action may be initiated against your Marriage Hall/Function Hall please, note.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)

I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of Marriage Hall/Function Hall within stipulated time and submit the compliance report accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roamravati@mpcb.gov.in



Regional Office Amravati

Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

No : MPCB/SCN/2009250007

Date :-25/09/2020

To,
 M/s Swa. Sawarkar Sabhagruh
 Jathar Peth, oak Marg,
 Akola, Tal. and Dist.-Akola.

Sub: - Show cause notice for not obtaining Consent under the provisions of Water, (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref: -** 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.
 4) Board official visit dtd. 02/09/2020.

WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

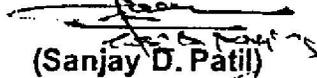
AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

AND WHEREAS, Board Officials visited your function hall /Mangal Karyalay on 02/09/2020 and observed that you have not provided segregation facility for segregation of Solid Waste generating from the function hall activities. You are directly discharging untreated effluent arising from function hall activities into Akola Municipal Corporation's drainage.

AND WHEREAS, from the records it is observed that you are operating your function hall /Mangal Karyalay without obtaining consent from the M.P.C. Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

In view of above, you are hereby directed to show cause as to why stringent action shall not be taken against your function hall /Mangal Karyalay for above lapses under the provision of the Water (P and C.P.) Act, 1974 Air (P and C.P.) Act, 1981. Your reply, if any, shall reach this office within 15 days positively else further legal action may be initiated against your function hall /Mangal Karyalay please, note.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)

l/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of function hall /Mangal Karyalay within stipulated time and submit the compliance report accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roamravati@mpcb.gov.in



Regional Office Amravati

Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

No : MPCB/SCN/2009250006

Date :-25/09/2020

To,
 M/s Saghun Hotel
 Jathar Peth, Oak Marg,
 Akola, Tal. and Dist.-Akola.

Sub: - Show cause notice for not obtaining Consent under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref: -** 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.
 4) Board official visit dtd. 02/09/2020.

WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

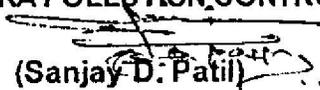
AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

AND WHEREAS, Board Officials visited your on hotel/function hall on 02/09/2020 and observed that you have not provided segregation facility for segregation of Solid Waste generating from the hotel/function hall activities. You are directly discharging untreated effluent arising from function hall activities into Akola Municipal Corporation's drainage.

AND WHEREAS, from the records it is observed that you are operating your hotel/function hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

In view of above, you are hereby directed to show cause as to why stringent action shall not be taken against your hotel/function hall for above lapses under the provisions of the Water (P and C.P.) Act, 1974 Air (P and C.P.) Act, 1981. Your reply, if any, shall reach this office within 15 days positively else further legal action may be initiated against your hotel/function hall please, note.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)

/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of hotel/function hall within stipulated time and submit the compliance report accordingly.

Annexure-III 102

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563594
Fax : (0721) 2563572
Email: roamravati@mpcb.gov.in



“Sahkar Surbhi” Bapatwadi, Near
Vivekanand Colony,
Amravati- 444606.

No. MPC /RO / AMT/ 498 /2020

Dtd. 14/10/2020

To,
Shri. Dipak Rambhau Gawande,
12, Hare Ram Hare Krushna Society,
Near Utsav Mangal Karyalaya,
Jatharpeth Akola.

Sub: - Copies of Show Cause Notices.

Ref. :- 1) Your application under RTI received to SRO Akola
dtd. 10.04.2019.

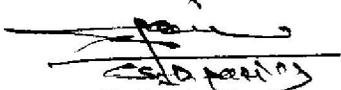
2) Your letter dtd. 22.07.2020, 05.08.2020 and 17.08.2020.

Sir,

With reference to above cited subject matter, this office has issued Show Cause Notices to 1) M/s. Utsav Marriage Hall, Jatharpeth Oak Marg, Akola Dist. Akola 2) M/s. Swa. Sawarkar Sabhagruh, Jatharpeth, Oak Marg, Akola Dist. Akola and M/s. Shagun Hotel, Jatharpeth, Oak Marg, Akola Dist. Akola, on 25.09.2020. The copies of the same are enclosed herewith for your ready reference.

Received
On 15-10-2020
D. Patil
15-10-2020

Your's faithfully,


(S. D. Patil)
Regional Officer,
MPC Board, Amravati.

D.A. :- As above

Copy to:
Sub-Regional Officer, Akola- for information.

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati

Tel. No. (0721)-2563593/94
fax : (0721) -2563597
e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.

No : MPCB/PD/ 2012150001

Date :-15/12/2020

To,
M/s Utsav Marriage Hall
Jathar Peth, Oak Marg,
Akola, Tal. and Dist.-Akola.

Sub : Proposed Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref : 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.**
2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.
4) Board official visit dtd. 02/09/2020.
5) Show Cause Notice issued vide letter no. MPCB/SCN/2009250008 dtd. 25/09/2020.

WHEREAS, you are operating your industry in Water and Air Pollution Prevention Area declared under the provisions of Water (Prevention and Control of Pollution) Act, 1974. AND WHEREAS, Board has granted consent to operate to the industrial activity with certain terms and conditions and it is obligatory on proprietors/ owners part to comply the same.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New-Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB)vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by Central Pollution Control Board.

...2...

AND WHEREAS, Board Officials visited your Marriage Hall/ Function Hall on 02/09/2020 and observed that you have not provided segregation facility for segregation of Solid Waste generating from the function hall activities. You are directly discharging untreated effluent arising from function hall activities into Akola Municipal Corporation's drainage.

AND WHEREAS, from the records, it is observed that you are operating your Marriage Hall/Function Hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

AND WHEREAS, M.P.C.Board has issued Show Cause Notice to you vide letter cited at ref. no. 5, for the above non compliances. You have not submitted any reply w.r.t. Show Cause Notice issued to you till date.

AND WHEREAS, the above non-compliances amount serious violations and clearly shows your gross negligent attitude towards pollution control.

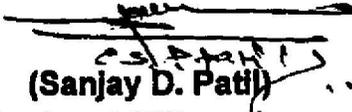
AND WHEREAS, it seems that, your industry (Marriage Hall) is habitual defaulter and you are knowingly and willingly causing the grave injury to the Environment in the nearby area.

NOW, THEREFORE, in exercise of the powers conferred upon the undersigned under section 33A of the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 I, hereby issue Proposed Directions against your industry as follows:

1. Why your unit shall not be directed to stop the Marriage hall/function hall activities henceforth.
2. Why the competent authority shall not be directed to disconnect water/ electricity supply to your unit?

You shall submit your reply/objections within a period of 15 days from the date of receipt of these directions, failing which the Board will be constrained to issue appropriate final directions, as may deem fit in your case, which may be noted.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)

I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Akola: You are also directed to serve the copy to industry and submit the compliance against Proposed Directions.

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

No : MPCB/PD/ 2012150003

Date :-15/12/2020

To,
M/s Shagun Hotel
Jathar Peth, Oak Marg,
Akola, Tal. and Dist.-Akola.

Sub : Proposed Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref :** 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.
 4) Board official visit dtd. 02/09/2020.
 5) Show Cause Notice issued vide letter no. MPCB/SCN/2009250006 dtd. 25/09/2020.
 6) Your reply submitted vide E-mail dtd.12/10/2020.

WHEREAS, you are operating your industry in Water and Air Pollution Prevention Area declared under the provisions of Water (Prevention and Control of Pollution) Act, 1974. **AND WHEREAS**, Board has granted consent to operate to the industrial activity with certain terms and conditions and it is obligatory on proprietors/ owners part to comply the same.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by Central Pollution Control Board.

...2/-

...2...

AND WHEREAS, Board Officials visited your Marriage Hall/ Function Hall on 02/09/2020 and observed that you have not provided segregation facility for segregation of Solid Waste generating from the function hall activities. You are directly discharging untreated effluent arising from function hall activities into Akola Municipal Corporation's drainage.

AND WHEREAS, from the records, it is observed that you are operating your Marriage Hall/Function Hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

AND WHEREAS, M.P.C.Board has issued Show Cause Notice to you vide letter cited at ref. no. 5, for the above non compliances. You have submitted reply w.r.t. Show Cause Notice issued vide E-mail dtd. 12/10/2020, which is not satisfactory.

AND WHEREAS, the above non-compliances amount serious violations and clearly shows your gross negligent attitude towards pollution control.

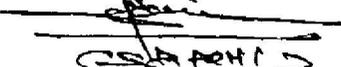
AND WHEREAS, it seems that, your industry (Marriage Hall) is habitual defaulter and you are knowingly and willingly causing the grave injury to the Environment in the nearby area.

NOW, THEREFORE, in exercise of the powers conferred upon the undersigned under section 33A of the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 I, hereby issue Proposed Directions against your industry as follows:

1. Why your unit shall not be directed to stop the your Marriage hall/function hall activities henceforth.
2. Why the competent authority shall not be directed to disconnect water/electricity supply to your unit?

You shall submit your reply/objections within a period of 15 days from the date of receipt of these directions, failing which the Board will be constrained to issue appropriate final directions, as may deem fit in your case, which may be noted.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)

I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-Sub-Regional Officer, MPCB, Akola: You are also directed to serve the copy to industry and submit the compliance against Proposed Directions.

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati

Tel. No. (0721)-2563593/94
fax : (0721) -2563597
e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.

No : MPCB/PD/ 2012150002

Date :-15/12/2020

To,
M/s Swa. Sawarkar Sabhagruh
Jathar Peth, oak Marg,
Akola, Tal. and Dist.-Akola.

Sub : Proposed Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref :** 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.
4) Board official visit dtd. 02/09/2020.
5) Show Cause Notice issued vide letter no. MPCB/SCN/2009250007 dtd. 25/09/2020.
6) Your reply submitted at Sub-Regional Office Akola on 09/11/2020.

WHEREAS, you are operating your industry in Water and Air Pollution Prevention Area declared under the provisions of Water (Prevention and Control of Pollution) Act, 1974. **AND WHEREAS,** Board has granted consent to operate to the industrial activity with certain terms and conditions and it is obligatory on proprietors/ owners part to comply the same.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by Central Pollution Control Board.

...2/-

...2...

AND WHEREAS, Board Officials visited your Marriage Hall/ Function Hall on 02/09/2020 and observed that you have not provided segregation facility for segregation of Solid Waste generating from the function hall activities. You are directly discharging untreated effluent arising from function hall activities into Akola Municipal Corporation's drainage.

AND WHEREAS, from the records, it is observed that you are operating your Marriage Hall/Function Hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

AND WHEREAS, M.P.C.Board has issued Show Cause Notice to you vide letter cited at ref. no. 5, for the above non compliances. You have submitted your reply vide letter dtd. 05/11/2020, received to this office on 09/11/2020, which is not satisfactory.

AND WHEREAS, the above non-compliances amount serious violations and clearly shows your gross negligent attitude towards pollution control.

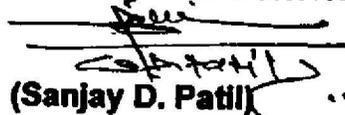
AND WHEREAS, it seems that, your industry (Marriage Hall) is habitual defaulter and you are knowingly and willingly causing the grave injury to the Environment in the nearby area.

NOW, THEREFORE, in exercise of the powers conferred upon the undersigned under section 33A of the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 I, hereby issue Proposed Directions against your industry as follows:

1. Why your unit shall not be directed to stop the Marriage hall/function hall activities henceforth.
2. Why the competent authority shall not be directed to disconnect water/ electricity supply to your unit?

You shall submit your reply/objections within a period of 15 days from the date of receipt of these directions, failing which the Board will be constrained to issue appropriate final directions, as may deem fit in your case, which may be noted.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)

I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :- Sub-Regional Officer, MPCB, Akola: You are also directed to serve the copy to industry and submit the compliance against Proposed Directions.

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati

Tel. No. (0721)-2563593/94
fax : (0721) -2563597
e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.

No : MPCB/ID/ ID/2104280001

Date :- 28/04/2021

To,
M/s Utsav Marriage Hall
Jathar Peth, Oak Marg,
Akola, Tal. and Dist.-Akola.

**Sub : Interim Direction under section 33A of the Water (P and CP) Act 1974,
And under section 31A of the Air (P and CP) Act 1981.**

- Ref :**
- 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 - 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 - 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board.
 - 4) Board official visit dtd. 02/09/2020.
 - 5) Show Cause Notice issued vide letter no. MPCB/SCN/2009250006 dtd. 25/09/2020.
 - 6) Your reply submitted vide E-mail dtd. 12/10/2020.
 - 7) Proposed Direction issued by this office vide letter No : MPCB/PD/2012150001 dtd. 15/12/2020.
 - 8) Your reply submitted vide dtd. 02/01/2021 & 04/01/2021.
 - 9) Orders passed by Hon'ble NGT in the original application no.400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. Dtd. 04/02/2021.
 - 10) Personal Hearing extended to you on 23/04/2021.

In accordance with the order passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

...2...

In accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by Central Pollution Control Board.

In accordance with Order passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter O.A. No.400/2017 dtd. 04/02/2021 and Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by CPCB, the hotel industry shall provide adequate sewage treatment arrangements, also it is required to obtain the NOC from CGWA authorities in r/o ground water extraction. It is required to provide air pollution control arrangements in r/o of activities from cooking and kitchen operations by providing proper ducting/hood arrangement and proper exhaust system and emissions shall be discharged at least 2 meters above the roof of the building. It is required to obtain consent to establish/consent to operate under water (P and CP) Act, 1974 and Air (P and CP) Act, 1981. It is required to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016. As per the clause 3(8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/Day falls under the category of "Bulk Waste Generator" & should ensure compliance with the provision of the Rules.

The non compliances has been reported by Sub-Regional Office, Akola in respect of the order passed by Hon'ble National Green Tribunal in the matter 400/2017 Westend Green Farms Society Vs Union of India & Ors. Accordingly, the Proposed Direction has been issued to you vide letter referred at Sr. No. 7. This office has received your reply vide your email dtd. 31/12/2020 which is not satisfactory. Accordingly, the Personal Hearing has been extended to you on 23/04/2021.

During the course of Personal Hearing the issues related in respect of compliance of order passed by Hon'ble National Green Tribunal were discussed in detail. Considering your assurances to improve environment in your Hotel /Marriage Hall also compliance of order passed by Hon'ble National Green Tribunal and after due deliberations, following interim directions are issued under Section 33A of the Water (P and CP) Act, 1974 and 31A of the Air (P and CP) Act, 1981 for :

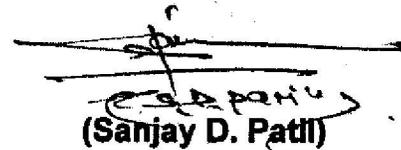
1. The marriage hall authority shall provide STP within 1 month.
2. In this respect the marriage hall authority shall submit the time bound programme for the provision of STP.

...3...

3. The marriage hall authority shall collect the solid waste and segregate it properly and disposed off accordingly.
4. The marriage hall authority shall submit the Bank Guarantee of Rs. 50000/- towards compliance of above directions.

You are hereby directed to comply the above Interim Direction. You shall submit your reply/objections within a period of 15 days from the date of receipt of these directions. In case, you fail to comply with the above Directions, the Board will have no option than to issue final directions as deemed fit in your case such as disconnection of electricity and water supply of your marriage hall, along with suitable legal action without giving you any further opportunity which may please be noted.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)

I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :- Sub-Regional Officer, MPCB, Akola: You are also directed to serve the copy to hotel/marriage hall and submit the compliance against Interim Directions.

**MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati**

Tel. No. (0721)-2563593/94
fax : (0721) -2563597
e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.

No : MPCB/ID/ 2104280003

Date :-28/04/2021.

To,
M/s Shagun Hotel
Jathar Peth, Oak Marg,
Akola, Tal. and Dist.-Akola.

Sub : Interim Direction under section 33A of the Water (P and CP) Act 1974,
And under section 31A of the Air (P and CP) Act 1981.

- Ref :** 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
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4) Board official visit dtd. 02/09/2020.
5) Show Cause Notice issued vide letter no. MPCB/SCN/2009250006 dtd. 25/09/2020.
6) Your reply submitted vide E-mail dtd. 12/10/2020.
7) Proposed Direction issued by this office vide letter No : MPCB/PD/2012150003 dtd. 15/12/2020.
8) Your reply submitted vide E-mail dtd. 31/12/2020.
9) Orders passed by Hon'ble NGT in the original application no.400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. Dtd. 04/02/2021.
10) Personal Hearing extended to you on 23/04/2021.

In accordance with the order passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

...2...

In accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by Central Pollution Control Board.

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The non compliances has been reported by Sub-Regional Office, Akola, in respect of the order passed by Hon'ble National Green Tribunal in the matter 400/2017 Westend Green Farms Society Vs Union of India & Ors. Accordingly, the Proposed Direction has been issued to you vide letter referred at Sr. No. 7. This office has received your reply vide your email dtd. 31/12/2020 which is not satisfactory. Accordingly, the Personal Hearing has been extended to you on 23/04/2021.

During the course of Personal Hearing the issues related in respect of compliance of order passed by Hon'ble National Green Tribunal were discussed in detail. Considering your assurances to improve environment in your Hotel /Marriage Hall also compliance of order passed by Hon'ble National Green Tribunal and after due deliberations, following interim directions are issued under Section 33A of the Water (P and CP) Act, 1974 and 31A of the Air (P and CP) Act, 1981 for :

1. The hotel authority shall provide STP within 3 months excluding the lockdown period regarding COVID-19 Pandemic.
2. In this respect the hotel authority proposed to submit the time bound programme for the provision of STP.

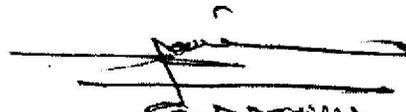
...3...

3. The hotel authority shall collect the solid waste and segregate it properly and disposed off accordingly.
4. The hotel authority shall submit the Bank Guarantee of Rs. 50000/- towards compliance of above directions.
5. The hotel authority shall submit the online application for grant of consent to establish/operate immediately.

You are hereby directed to comply the above Interim Direction. You shall submit your reply/objections within a period of 15 days from the date of receipt of these directions. In case, you fail to comply with the above Directions, the Board will have no option than to issue final directions as deemed fit in your case such as disconnection of electricity and water supply of your hotel/marriage hall, along with suitable legal action without giving you any further opportunity which may please be noted.

FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD

D.A. – Copy of order passed by
Hon'ble NGT dtd. 04/02/2021 &
copy of CPCB guidelines.


(Sanjay D. Patil)
I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :- Sub-Regional Officer, MPCB, Akola: You are also directed to serve the copy to hotel/marriage hall and submit the compliance against Interim Directions.

**MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati**

Tel. No. (0721)-2563593/94
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e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
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No : MPCB/ID/ 2104280002

Date :- 28/04/2021.

To,
M/s Swa. Sawarkar Sabhagruh
Jathar Peth, oak Marg,
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6) Your reply submitted vide E-mail dtd. 12/10/2020.
7) Proposed Direction issued by this office vide letter No : MPCB/PD/2012150002 dtd. 15/12/2020.
8) Your reply submitted vide letter dtd. 11/01/2021
9) Orders passed by Hon'ble NGT in the original application no.400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. Dtd. 04/02/2021.
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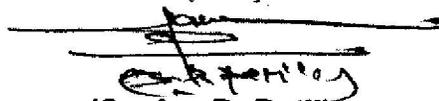
1. The marriage hall authority shall provide STP within 6 months.
2. In this respect the marriage hall authority shall submit the time bound programme for the provision of STP.

...3...

3. The marriage hall shall collect the solid waste and segregate it properly and disposed off accordingly.
4. The marriage hall shall submit the Bank Guarantee of Rs. 50000/- towards compliance of above directions.

You are hereby directed to comply the above Interim Direction. You shall submit your reply/objections within a period of 15 days from the date of receipt of these directions. In case, you fail to comply with the above Directions, the Board will have no option than to issue final directions as deemed fit in your case such as disconnection of electricity and water supply of your marriage hall, along with suitable legal action without giving you any further opportunity which may please be noted.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)
I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
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3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-Sub-Regional Officer, MPCB, Akola: You are also directed to serve the copy to hotel/marriage hall and submit the compliance against Interim Directions.

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office Amravati

Tel. No. (0721)-2563593/94
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Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

No : MPCB/SCN/2105240009

Date :-24/05/2021

To,
M/s Utsav Marriage Hall
Jathar Peth, Oak Marg,
Akola, Tal. and Dist.-Akola.

Sub:- Show cause notice for issuance of Closure Directions under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref: -**
- 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 - 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 - 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board.
 - 4) Board official visit dtd. 02/09/2020.
 - 5) Show Cause Notice issued vide letter no. MPCB/SCN/2009250008 dtd. 25/09/2020.
 - 6) Your reply submitted vide E-mail dtd. 12/10/2020.
 - 7) Proposed Direction issued by this office vide letter no. MPCB/PD/2012150001 dtd. 15/12/2020.
 - 8) Your reply submitted vide letter dtd. 12/01/2021.
 - 9) Orders passed by Hon'ble NGT in the original application no .400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. Dtd. 04/02/2021.
 - 10) Personal Hearing extended to you on 23/04/2021.
 - 11) Interim Directions issued to the industry vide letter no. MPCB/ID/2104280001 dtd. 28/04/2021.
 - 12) Reply submitted by you w.r.t. Interim Directions issued vide letter dtd. 21/05/2021.

WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

AND WHEREAS, in accordance with Order passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter O.A. No.400/2017 dtd. 04/02/2021 and Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by CPCB, the hotel industry shall provide adequate sewage treatment arrangements, also it is required to obtain the NOC from CGWA authorities in r/o ground water extraction. It is required to provide air pollution control arrangements in r/o of activities from cooking and kitchen operations by providing proper ducting/hood arrangement and proper exhaust system and emissions shall be discharged at least 2 meters above the roof of the building. It is required to obtain consent to establish/consent to operate under water (P and CP) Act, 1974 and Air (P and CP) Act, 1981. It is required to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016. As per the clause 3(8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/Day falls under the category of "Bulk Waste Generator" & should ensure compliance with the provision of the Rules.

AND WHEREAS, the non-compliances have been reported by Sub-Regional Office, Akola in respect of the order passed by Hon'ble National Green Tribunal in the matter 400/2017 Westend Green Farms Society Vs Union of India & Ors. Accordingly, the Proposed Direction has been issued to you vide letter referred at Sr. No. 7. This office has received your reply vide your email dtd. 31/12/2020 which was not satisfactory. Accordingly, the Personal Hearing has been extended to you on 23/04/2021.

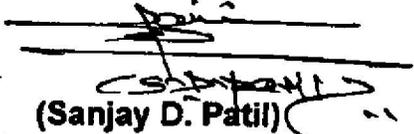
AND WHEREAS, during the course of Personal Hearing, the issues related in respect of compliance of order passed by Hon'ble National Green Tribunal were discussed in detail. After due deliberations, your assurances regarding improvement environment in your Hotel /Marriage Hall also compliance of order passed by Hon'ble National Green Tribunal were considered and Interim Directions were issued under Section 33A of the Water (P and CP) Act, 1974 and 31A of the Air (P and CP) Act,

1981 such as the hotel authority shall provide STP within 3 months excluding the lockdown period regarding COVID-19 Pandemic, in this respect the hotel authority proposed to submit the time bound programme for the provision of STP. The hotel authority shall collect the solid waste and segregate it properly and disposed off accordingly. The hotel authority shall submit the Bank Guarantee of Rs. 50000/- towards compliance of above directions. The hotel authority shall submit the online application for grant of consent to establish/operate immediately.

AND WHEREAS, you have not taken effective steps towards the compliance of Interim Directions issued and reply submitted by you w.r.t. Interim Directions is not satisfactory.

NOW THEREFORE, you are hereby directed to show cause as to why M.P.C.Board shall not issue final directions as deemed fit in your case such as disconnection of electricity and water supply of your hotel marriage hall, along with suitable legal action such as **Closure Directions** without giving you any further opportunity which may please be noted. Your reply, if any, shall reach this office within **07 days** positively else further legal action may be initiated against your hotel/function hall please, note.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)
/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of hotel/function hall/marriage hall within stipulated time and submit the compliance report accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roamravati@mpcb.gov.in



Regional Office Amravati

Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

No : MPCB/SCN/2105240011

Date :-24/05/2021.

To,
M/s Shagun Hotel
Jathar Peth, Oak Marg,
Akola, Tal. and Dist.-Akola.

Sub:- Show cause notice for issuance of Closure Directions under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref: -**
- 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 - 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 - 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board.
 - 4) Board official visit dtd. 02/09/2020.
 - 5) Show Cause Notice issued vide letter no. MPCB/SCN/2009250006 dtd. 25/09/2020.
 - 6) Your reply submitted vide E-mail dtd. 12/10/2020.
 - 7) Proposed Direction issued by this office vide letter no. MPCB/PD/2012150003 dtd. 15/12/2020.
 - 8) Your reply submitted vide E-mail dtd. 31/12/2020.
 - 9) Orders passed by Hon'ble NGT in the original application no .400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. Dtd. 04/02/2021.
 - 10) Personal Hearing extended to you on 23/04/2021.
 - 11) Interim Directions issued to the industry vide letter no. MPCB/ID/2104280003 dtd. 28/04/2021.

WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

AND WHEREAS, in accordance with Order passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter O.A. No.400/2017 dtd. 04/02/2021 and Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by CPCB, the hotel industry shall provide adequate sewage treatment arrangements, also it is required to obtain the NOC from CGWA authorities in r/o ground water extraction. It is required to provide air pollution control arrangements in r/o of activities from cooking and kitchen operations by providing proper ducting/hood arrangement and proper exhaust system and emissions shall be discharged at least 2 meters above the roof of the building. It is required to obtain consent to establish/consent to operate under water (P and CP) Act, 1974 and Air (P and CP) Act, 1981. It is required to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016. As per the clause 3(8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/Day falls under the category of "Bulk Waste Generator" & should ensure compliance with the provision of the Rules.

AND WHEREAS, the non-compliances have been reported by Sub-Regional Office, Akola in respect of the order passed by Hon'ble National Green Tribunal in the matter 400/2017 Westend Green Farms Society Vs Union of India & Ors. Accordingly, the Proposed Direction has been issued to you vide letter referred at Sr. No. 7. This office has received your reply vide your email dtd. 31/12/2020 which was not satisfactory. Accordingly, the Personal Hearing has been extended to you on 23/04/2021.

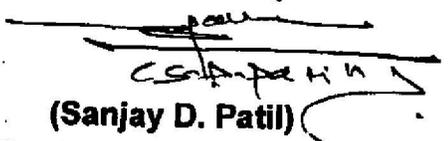
AND WHEREAS, during the course of Personal Hearing, the issues related in respect of compliance of order passed by Hon'ble National Green Tribunal were discussed in detail. After due deliberations, your assurances regarding improvement environment in your Hotel /Marriage Hall also compliance of order passed by Hon'ble National Green Tribunal were considered and Interim Directions were issued under Section 33A of the Water (P and CP) Act, 1974 and 31A of the Air (P and CP) Act,

1981 such as the hotel authority shall provide STP within 3 months excluding the lockdown period regarding COVID-19 Pandemic, in this respect the hotel authority proposed to submit the time bound programme for the provision of STP. The hotel authority shall collect the solid waste and segregate it properly and disposed off accordingly. The hotel authority shall submit the Bank Guarantee of Rs. 50000/- towards compliance of above directions. The hotel authority shall submit the online application for grant of consent to establish/operate immediately.

AND WHEREAS, you have neither taken effective steps towards the compliance of Interim Directions issued nor submitted your reply and compliance report in this regard till date.

NOW THEREFORE, you are hereby directed to show cause as to why M.P.C.Board shall not issue final directions as deemed fit in your case such as disconnection of electricity and water supply of your hotel marriage hall, along with suitable legal action such as **Closure Directions** without giving you any further opportunity which may please be noted. Your reply, if any, shall reach this office within **07 days** positively else further legal action may be initiated against your hotel/function hall please, note.

FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD


(Sanjay D. Patil)
I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of hotel/function hall/Marriage hall within stipulated time and submit the compliance report accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office Amravati

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

No : MPCB/SCN/ 2105240010

Date :- 24/05/2021.

To,
M/s Swa. Sawarkar Sabhagruh
Jathar Peth, oak Marg,
Akola, Tal. and Dist.-Akola.

Sub:- Show cause notice for issuance of Closure Directions under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref: -**
- 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 - 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 - 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board.
 - 4) Board official visit dtd. 02/09/2020.
 - 5) Show Cause Notice issued vide letter no. MPCB/SCN/2009250007 dtd. 25/09/2020.
 - 6) Your reply submitted vide E-mail dtd. 12/10/2020.
 - 7) Proposed Direction issued by this office vide letter no. MPCB/PD/2012150002 dtd. 15/12/2020.
 - 8) Your reply submitted vide letter dtd. 18/01/2021.
 - 9) Orders passed by Hon'ble NGT in the original application no .400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. Dtd. 04/02/2021.
 - 10) Personal Hearing extended to you on 23/04/2021.
 - 11) Interim Directions issued to the industry vide letter no. MPCB/ID/2104280002 dtd. 28/04/2021.

WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

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AND WHEREAS, the non-compliances have been reported by Sub-Regional Office, Akola in respect of the order passed by Hon'ble National Green Tribunal in the matter 400/2017 Westend Green Farms Society Vs Union of India & Ors. Accordingly, the Proposed Direction has been issued to you vide letter referred at Sr. No. 7. This office has received your reply vide your email dtd. 31/12/2020 which was not satisfactory. Accordingly, the Personal Hearing has been extended to you on 23/04/2021.

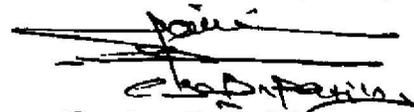
AND WHEREAS, during the course of Personal Hearing, the issues related in respect of compliance of order passed by Hon'ble National Green Tribunal were discussed in detail. After due deliberations, your assurances regarding improvement environment in your Hotel /Marriage Hall also compliance of order passed by Hon'ble National Green Tribunal were considered and Interim Directions were issued under Section 33A of the Water (P and CP) Act, 1974 and 31A of the Air (P and CP) Act,

1981 such as the hotel authority shall provide STP within 3 months excluding the lockdown period regarding COVID-19 Pandemic, in this respect the hotel authority proposed to submit the time bound programme for the provision of STP. The hotel authority shall collect the solid waste and segregate it properly and disposed off accordingly. The hotel authority shall submit the Bank Guarantee of Rs. 50000/- towards compliance of above directions. The hotel authority shall submit the online application for grant of consent to establish/operate immediately.

AND WHEREAS, you have neither taken effective steps towards the compliance of Interim Directions issued nor submitted your reply and compliance report in this regard till date.

NOW THEREFORE, you are hereby directed to show cause as to why M.P.C.Board shall not issue final directions as deemed fit in your case such as disconnection of electricity and water supply of your hotel marriage hall, along with suitable legal action such as **Closure Directions** without giving you any further opportunity which may please be noted. Your reply, if any, shall reach this office within **07 days** positively else further legal action may be initiated against your hotel/function hall please, note.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**



(Sanjay D. Patil)

I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of hotel/function hall/marriage hall within stipulated time and submit the compliance report accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593

Fax : (0721) 2563597

Email:roamravati@mpcb.gov.in



Sahkar Surbhi"

Bapatwadi, Near Vivekanand

Colony, Amravati- 444606

No. MPCB/CD/2108130003

Dtd. 13/08/2021.

To,
M/s Utsav Marriage Hall
Jathar Peth, Oak Marg,
Akola, Tal. and Dist-Akola..

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref: - 1)Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.**
- 2)Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.**
- 3)Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board.**
- 4)Board official visit dtd. 02/09/2020.**
- 5)Show Cause Notice issued vide letter no. MPCB/SCN/2009250008 dtd. 25/09/2020.**
- 6)Proposed Direction issued by this office vide letter no. MPCB/PD/2012150001 dtd. 15/12/2020.**
- 7) Your reply submitted vide letter dtd. 04/01/2021.**
- 8) Orders passed by Hon'ble NGT in the original application no .400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. Dtd. 04/02/2021.**
- 9) Personal Hearing extended to you on 23/04/2021.**
- 10) Interim Directions issued to the industry vide letter no. MPCB/ID/2104280001 dtd. 28/04/2021.**
- 11) Reply submitted by you w.r.t. Interim Directions issued vide letter dtd. 19/05/2021.**
- 12) Show Cause Notice for issuance of Closure Directions issued under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act,1981 vide no. MPCB/SCN/2105240009 dtd. 24/05/2021.**
- 13) Reply with respect to Show Cause Notice for issuance of Closure Directions submitted by you vide letter dtd. 03/06/2021.**
- 14) Order passed by Hon'ble NGT dtd. 15/07/2021 w.r.t. the fresh Execution Application no. 05/2021 (WZ) in OA No. 94/2019 (WZ) filed by Shri. Deepak Gawande V/s The Commissioner Akola, Municipal Corporation and others.**
- 15) Approval accorded by Board Office, Mumbai for issuance of Closure Directions on 03/08/2021.**

...2...

WHEREAS, the Maharashtra Pollution Control Board grants Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, it is mandatory on your part to comply the consent conditions scrupulously and provide adequate pollution control systems to achieve prescribed standards.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

AND WHEREAS, in accordance with Order passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter O.A. No.400/2017 dtd. 04/02/2021 and Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc. prepared by CPCB, the hotel industry shall provide adequate sewage treatment arrangements, also it is required to obtain the NOC from CGWA authorities in r/o ground water extraction. It is required to provide air pollution control arrangements in r/o of activities from cooking and kitchen operations by providing proper ducting/hood arrangement and proper exhaust system and emissions shall be discharged at least 2 meters above the roof of the building. It is required to obtain consent to establish/consent to operate under water (P and CP) Act, 1974 and Air (P and CP) Act, 1981. It is required to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016. As per the clause 3(8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/Day falls under the category of "Bulk Waste Generator" & should ensure compliance with the provision of the Rules.

AND WHEREAS, the non-compliances have been reported by Sub-Regional Office, Akola in respect of the order passed by Hon'ble National Green Tribunal in the matter 400/2017 Westend Green Farms Society Vs Union of India & Ors. Accordingly, the Proposed Direction has been issued to you vide letter referred at Sr. No. 6. This office has received your reply vide your letter dtd. 04/01/2021 which was not satisfactory. Accordingly, the Personal Hearing has been extended to you on 23/04/2021.

...3/-

...3...

AND WHEREAS, during the course of Personal Hearing, the issues related in respect of compliance of order passed by Hon'ble National Green Tribunal were discussed in detail. After due deliberations, your assurances regarding improvement environment in your Hotel /Marriage Hall also compliance of order passed by Hon'ble National Green Tribunal were considered and Interim Directions were issued under Section 33A of the Water (P and CP) Act, 1974 and 31A of the Air (P and CP) Act, 1981 such as the hotel authority shall provide STP within 1 months excluding the lockdown period regarding COVID-19 Pandemic, in this respect the hotel authority shall submit the time bound programme for the provision of STP. The hotel authority shall collect the solid waste and segregate it properly and disposed off accordingly. The hotel authority shall submit the Bank Guarantee of Rs. 50000/- towards compliance of above directions. The hotel authority shall submit the online application for grant of consent to establish/operate immediately. The hotel authority shall comply the order passed by Hon'ble NGT dtd. 04/02/2021.

AND WHEREAS, you have neither taken effective steps towards the compliance of Interim Directions issued nor submitted satisfactory compliance report in this regard.

AND WHEREAS, hence, this office has issued Show Cause Notice for issuance of Closure Directions to show cause as to why Maharashtra Pollution Control Board shall not issue final directions as deemed fit in your case such as disconnection of electricity and water supply of your hotel marriage hall, along with suitable legal action such as Closure Directions without giving you any further opportunity cited at ref. no.12.

AND WHEREAS, Order passed by Hon'ble NGT dtd. 15/07/2021 with respect to the fresh Execution Application no. 05/2021 (WZ) in OA No. 94/2019 (WZ) filed by Shri. Deepak Gawande V/s The Commissioner Akola, Municipal Corporation and others. In which the applicant stated that Utsav Marriage hall at Akola, Maharashtra continue to violate the environmental norms.

AND WHEREAS, in accordance with above Non Compliances this office had submitted detail Office Note at Maharashtra Pollution Control Board, H.Q., Mumbai to accord approval for issuance of closure direction to your Hotel/Marriage hall with the directions to the competent authorities to disconnect electricity supply and water supply of the Hotel/Marriage hall. This office has received the approval from Maharashtra Pollution Control Board, H.Q., Mumbai to issue Closure Directions to your Hotel/Marriage hall

AND WHEREAS, above non compliances shows your negligent attitude towards the compliance of Orders passed by Hon'ble NGT with respect to O.A. No.37/2013 filed by Wassan Singh Vs State of Punjab, O.A. No. 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors., O.A. No.94/2019 filed by Shri. Dipak Rambhau Gawande and implementation of Environmental Laws and negligence

...4/-

...4...

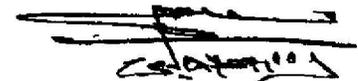
towards the control of pollution and Environment Protection and you are knowingly & willingly causing the damages to the Environment in the nearby area.

AND WHEREAS, you have violated the provision of Water (P & CP) Act, 1974 & Air (P & CP) Act, 1981.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 I, Sanjay D. Patil, I/c Regional officer hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your Hotel/Marriage hall.

This is issued with the approval of Competent Authority, Maharashtra Pollution Control Board, H.Q., Mumbai!

**For & behalf of the
Maharashtra Pollution Control Board**


(Sanjay D. Patil)
I/c Regional Officer

Copy submitted for information to:-
The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-

5. Principal Scientific Officer, M.P.C. Board, Mumbai.
6. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

Copy f.w.c. to :-

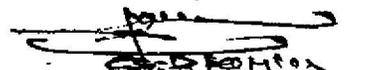
5. Executive Engineer, (O & M), MSED Co. Ltd, Akola.
- They are directed to disconnect the electric supply of **M/s. Utsav Marriage Hall, Jathar Peth, oak Marg, Akola, Tal. and Dist.-Akola** immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to :-

6. The Municipal Commissioner, Akola Municipal Corporation, Akola.
- They are directed to disconnect the Water supply of **M/s. Utsav Marriage Hall, Jathar Peth, oak Marg, Akola, Tal. and Dist.-Akola** immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy to: - Sub-Regional Officer Akola: He is directed to serve the directions to the above industry and keep the follow up and ensure the compliance.

**For & behalf of the
Maharashtra Pollution Control Board**


(Sanjay D. Patil)
I/c Regional Officer

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593
 Fax : (0721) 2563597
 Email:roamravati@mpcb.gov.in



Sahkar Surbhi"
 Bapatwadi, Near Vivekanand
 Colony, Amravati- 444606

No. MPCB/CD/2108130002

Dtd. 13/08/2021.

To,
 M/s Shagun Hotel
 Jathar Peth, Oak Marg,
 Akola, Tal. and Dist.-Akola.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref: -** 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board.
 4) Board official visit dtd. 02/09/2020.
 5) Show Cause Notice issued vide letter no. MPCB/SCN/2009250006 dtd. 25/09/2020.
 6) Your reply submitted vide E-mail dtd. 12/10/2020.
 7) Proposed Direction issued by this office vide letter no. MPCB/PD/2012150003 dtd. 15/12/2020.
 8) Your reply submitted vide letter dtd. 15/12/2020.
 9) Orders passed by Hon'ble NGT in the original application no .400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. Dtd. 04/02/2021.
 10) Personal Hearing extended to you on 23/04/2021.
 11) Interim Directions issued to the industry vide letter no. MPCB/ID/2104280003 dtd. 28/04/2021.
 12) Reply with respect to Interim Directions submitted by you vide letter dtd. 24/05/2021.
 13) Show Cause Notice for issuance of Closure Directions issued under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 vide no. MPCB/SCN/2105240011 dtd. 24/05/2021.
 14) Reply with respect to Show Cause Notice for issuance of Closure Directions submitted by you vide letter dtd. 24/05/2021.
 15) Order passed by Hon'ble NGT dtd. 15/07/2021 w.r.t. the fresh Execution Application no. 05/2021 (WZ) in OA No. 94/2019 (WZ) filed by Shri. Deepak Gawande V/s The Commissioner Akola, Municipal Corporation and others.
 16) Approval accorded by Board Office, Mumbai for issuance of Closure Directions on 03/08/2021.

...2...

WHEREAS, the Maharashtra Pollution Control Board grants Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, it is mandatory on your part to comply the consent conditions scrupulously and provide adequate pollution control systems to achieve prescribed standards.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society Vs Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

AND WHEREAS, in accordance with Order passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter O.A. No.400/2017 dtd. 04/02/2021 and Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc. prepared by CPCB, the hotel industry shall provide adequate sewage treatment arrangements, also it is required to obtain the NOC from CGWA authorities in r/o ground water extraction. It is required to provide air pollution control arrangements in r/o of activities from cooking and kitchen operations by providing proper ducting/hood arrangement and proper exhaust system and emissions shall be discharged at least 2 meters above the roof of the building. It is required to obtain consent to establish/consent to operate under water (P and CP) Act, 1974 and Air (P and CP) Act, 1981. It is required to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016. As per the clause 3(8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/Day falls under the category of "Bulk Waste Generator" & should ensure compliance with the provision of the Rules.

AND WHEREAS, the non-compliances have been reported by Sub-Regional Office, Akola in respect of the order passed by Hon'ble National Green Tribunal in the matter 400/2017 Westend Green Farms Society Vs Union of India & Ors. Accordingly, the Proposed Direction has been issued to you vide letter referred at Sr. No. 7. This office has received your reply vide letter dtd. 15/12/2020 which was not satisfactory. Accordingly, the Personal Hearing has been extended to you on 23/04/2021.

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AND WHEREAS, during the course of Personal Hearing, the issues related in respect of compliance of order passed by Hon'ble National Green Tribunal were discussed in detail. After due deliberations, your assurances regarding improvement environment in your Hotel /Marriage Hall also compliance of order passed by Hon'ble National Green Tribunal were considered and Interim Directions were issued under Section 33A of the Water (P and CP) Act, 1974 and 31A of the Air (P and CP) Act, 1981 such as the hotel authority shall provide STP within 3 months excluding the lockdown period regarding COVID-19 Pandemic, in this respect the hotel authority shall submit the time bound programme for the provision of STP. The hotel authority shall collect the solid waste and segregate it properly and disposed off accordingly. The hotel authority shall submit the Bank Guarantee of Rs. 50000/- towards compliance of above directions. The hotel authority shall submit the online application for grant of consent to establish/operate immediately. The hotel authority shall comply the order passed by Hon'ble NGT dtd. 04/02/2021.

AND WHEREAS, you have neither taken effective steps towards the compliance of Interim Directions issued nor submitted satisfactory compliance report in this regard.

AND WHEREAS, hence, this office has issued Show Cause Notice for issuance of Closure Directions to show cause as to why Maharashtra Pollution Control Board shall not issue final directions as deemed fit in your case such as disconnection of electricity and water supply of your hotel marriage hall, along with suitable legal action such as Closure Directions without giving you any further opportunity cited at ref. no.13. You have failed to submit your reply with respect to Show Cause Notice for issuance of Closure Directions issued to you.

AND WHEREAS, Order passed by Hon'ble NGT dtd. 15/07/2021 with respect to the fresh Execution Application no. 05/2021 (WZ) in OA No. 94/2019 (WZ) filed by Shri. Deepak Gawande V/s The Commissioner Akola, Municipal Corporation and others. In which the applicant stated that Shagun Hotel at Akola, Maharashtra continue to violate the environmental norms.

AND WHEREAS, in accordance with above Non Compliances this office had submitted detail Office Note at Maharashtra Pollution Control Board, H.Q., Mumbai to accord approval for issuance of closure direction to your Hotel/Marriage hall with the directions to the competent authorities to disconnect electricity supply and water supply of the Hotel/Marriage hall. This office has received the approval from Maharashtra Pollution Control Board, H.Q., Mumbai to issue Closure Directions to your Hotel/Marriage hall

AND WHEREAS, above non compliances shows your negligent attitude towards the compliance of Orders passed by Hon'ble NGT with respect to O.A. No.37/2013 filed by Wassan Singh Vs State of Punjab, O.A. No. 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors., O.A. No.94/2019 filed by Shri. Dipak Rambhau Gawande and implementation of Environmental Laws and negligence

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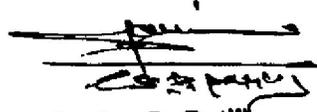
towards the control of pollution and Environment Protection and you are knowingly & willingly causing the damages to the Environment in the nearby area.

AND WHEREAS, you have violated the provision of Water (P & CP) Act, 1974 & Air (P & CP) Act, 1981.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 I, Sanjay D. Patil, I/c Regional officer hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your Hotel/Marriage hall.

This is issued with the approval of Competent Authority, Maharashtra Pollution Control Board, H.Q., Mumbai

For & behalf of the
Maharashtra Pollution Control Board


(Sanjay D. Patil)
I/c Regional Officer

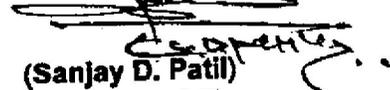
Copy submitted for information to:-
The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-
3. Principal Scientific Officer, M.P.C. Board, Mumbai.
4. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

Copy f.w.c. to :-
3. Executive Engineer, (O & M), MSED Co. Ltd, Akola.
- They are directed to disconnect the electric supply of M/s. Shagun Hotel, Jathar Peth, oak Marg, Akola, Tal. and Dist.-Akola immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to :-
4. The Municipal Commissioner, Akola Municipal Corporation, Akola.
- They are directed to disconnect the Water supply of M/s. Shagun Hotel, Jathar Peth, oak Marg, Akola, Tal. and Dist.-Akola immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.
Copy to: - Sub-Regional Officer Akola: He is directed to serve the directions to the above industry and keep the follow up and ensure the compliance.

For & behalf of the
Maharashtra Pollution Control Board


(Sanjay D. Patil)
I/c Regional Officer

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593

Fax : (0721) 2563597

Email:roamravati@mpcb.gov.in



Sahkar Surbhi"

Bapatwadi, Near Vivekanand
Colony, Amravati- 444606

No. MPCB/CD/2108130001

Dtd. 13/08/2021.

To,
M/s Swatantryaveer Sawarkar Sabhagruh
Jathar Peth, oak Marg,
Akola, Tal. and Dist.-Akola.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref: -**
- 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 - 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 - 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board.
 - 4) Order passed by Hon'ble NGT (WZ) dtd.23/07/2020 in the OA No. 94/2019 filed by Shri. Dipak Rambhau Gawande.
 - 5) Board official visit dtd. 02/09/2020.
 - 6) Show Cause Notice issued vide letter no. MPCB/SCN/2009250007 dtd. 25/09/2020.
 - 7) Proposed Direction issued by this office vide letter no. MPCB/PD/2012150002 dtd. 15/12/2020.
 - 8) Your reply submitted vide letter dtd. 11/01/2021.
 - 9) Orders passed by Hon'ble NGT in the original application no .400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. Dtd. 04/02/2021.
 - 10) Personal Hearing extended to you on 23/04/2021.
 - 11) Interim Directions issued to the industry vide letter no. MPCB/ID/2104280002 dtd. 28/04/2021.
 - 12) Show Cause Notice for issuance of Closure Directions issued under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 vide no. MPCB/SCN/2105240010 dtd. 24/05/2021.
 - 13) Order passed by Hon'ble NGT dtd. 15/07/2021 w.r.t. the fresh Execution Application no. 05/2021 (WZ) in OA No. 94/2019 (WZ) filed by Shri. Deepak Gawande V/s The Commissioner Akola, Municipal Corporation and others.
 - 14) Approval accorded by Board Office, Mumbai for issuance of Closure Directions on 03/08/2021.

WHEREAS, the Maharashtra Pollution Control Board grants Consent to Operate

...2...

under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, it is mandatory on your part to comply the consent conditions scrupulously and provide adequate pollution control systems to achieve prescribed standards.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

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AND WHEREAS, the non-compliances have been reported by Sub-Regional Office, Akola in respect of the order passed by Hon'ble National Green Tribunal in the matter 400/2017 Westend Green Farms Society Vs Union of India & Ors. Accordingly, the Proposed Direction has been issued to you vide letter referred at Sr. No. 7. This office has received your reply vide your email dtd. 31/12/2020 which was not satisfactory. Accordingly, the Personal Hearing has been extended to you on 23/04/2021.

AND WHEREAS, during the course of Personal Hearing, the issues related in

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respect of compliance of order passed by Hon'ble National Green Tribunal were discussed in detail. After due deliberations, your assurances regarding improvement environment in your Hotel /Marriage Hall also compliance of order passed by Hon'ble National Green Tribunal were considered and Interim Directions were issued under Section 33A of the Water (P and CP) Act, 1974 and 31A of the Air (P and CP) Act, 1981 such as the hotel authority shall provide STP within 6 months excluding the lockdown period regarding COVID-19 Pandemic, in this respect the hotel authority shall submit the time bound programme for the provision of STP. The hotel authority shall collect the solid waste and segregate it properly and disposed off accordingly. The hotel authority shall submit the Bank Guarantee of Rs. 50000/- towards compliance of above directions. The hotel authority shall submit the online application for grant of consent to establish/operate immediately. The hotel authority comply the order passed by Hon'ble NGT dtd. 04/02/2021.

AND WHEREAS, you have neither taken effective steps towards the compliance of Interim Directions issued nor submitted satisfactory compliance report in this regard.

AND WHEREAS, hence, this office has issued Show Cause Notice for issuance of Closure Directions to show cause as to why Maharashtra Pollution Control Board shall not issue final directions as deemed fit in your case such as disconnection of electricity and water supply of your hotel marriage hall, along with suitable legal action such as Closure Directions without giving you any further opportunity cited at ref. no.12. You have failed to submit your reply with respect to Show Cause Notice for issuance of Closure Directions issued to you.

AND WHEREAS, Order passed by Hon'ble NGT dtd. 15/07/2021 with respect to the fresh Execution Application no. 05/2021 (WZ) in OA No. 94/2019 (WZ) filed by Shri. Deepak Gawande V/s The Commissioner Akola, Municipal Corporation and others. In which the applicant stated that Swatantryaveer Sawarkar Sabhagruh at Akola, Maharashtra continue to violate the environmental norms.

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AND WHEREAS, above non compliances shows your negligent attitude towards the compliance of Orders passed by Hon'ble NGT with respect to O.A. No.37/2013 filed by Wassan Singh Vs State of Punjab, O.A. No. 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors., O.A. No.94/2019 filed by Shri. Dipak Rambhau Gawande and implementation of Environmental Laws and negligence towards the control of pollution and Environment Protection and you are knowingly & willingly causing the damages to the Environment in the nearby area.

...4/-

...4...

AND WHEREAS, you have violated the provision of Water (P & CP) Act, 1974
Air (P & CP) Act, 1981.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 I, Sanjay D. Patil, I/c Regional officer hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your Hotel/Marriage hall.

This is issued with the approval of Competent Authority, Maharashtra Pollution Control Board, H.Q., Mumbai!

For & behalf of the
Maharashtra Pollution Control Board


(Sanjay D. Patil)
I/c Regional Officer

Copy submitted for information to:-
The Member Secretary, M.P.C. Board, Mumbai.

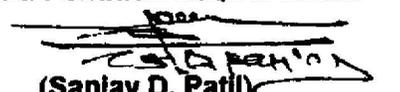
Copy submitted to:-
1. Principal Scientific Officer, M.P.C. Board, Mumbai.
2. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

Copy f.w.c. to :-
1. Executive Engineer, (O & M), MSED Co. Ltd, Akola.
- They are directed to disconnect the electric supply of **M/s. Swa. Sawarkar Sabhagruh Jathar Peth, oak Marg, Akola, Tal. and Dist.-Akola** immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to :-
2. The Municipal Commissioner, Akola Municipal Corporation, Akola.
- They are directed to disconnect the Water supply of **M/s. Swa. Sawarkar Sabhagruh Jathar Peth, oak Marg, Akola, Tal. and Dist.-Akola** immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy to: - Sub-Regional Officer Akola: He is directed to serve the directions to the above industry and keep the follow up and ensure the compliance.

For & behalf of the
Maharashtra Pollution Control Board

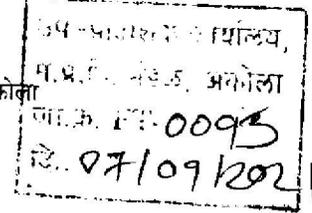

(Sanjay D. Patil)
I/c Regional Officer

Annexure-VIII



CIN : U40109MH2005SGC153645

महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित शहर विभाग, अकोला
कार्यकारी अभियंता, शहर विभाग, विद्युत भवन १ ला माळा, रतनलाल प्लॉट, अकोला
दूरध्वनी क्र. (०७२४) २४२१७५२, २४३४४७३ (का)
E-mail :- eeakolau@ho.mahadiscom.in , eeakolau@gmail.com



No.EE/AKL/U/Tech/ 1911

Date:- 26 AUG 2021

To.

The I/c Regional Officer
Maharashtra Pollution Control Board
SAHKAR SURBHI , Bapatwadi
Near Vivekanand Colony, AMRAVATI - 444606
Email :- roamravati@mpcb.gov.in

Sub :- Disconnection of Electric Supply as per Provisions of Section 33 A of water (Prevention & Control of Pollution) Act 1974 & section 31A of Air (Prevention & Control of Pollution) Act 1981.

Ref :- 1. Y.O. Lr.no. MPCB/CD/2108130002 dtd :- 13.08.2021.
2. Y.O. Lr.no. MPCB/CD/2108130003 dtd :- 13.08.2021.
3. Y.O. Lr.no. MPCB/CD/2108130001 dtd :- 13.08.2021.

With reference to above subject the Electric Supply of following consumers are disconnected on date :- 18.08.2021.

- 1.M/s Shagun Hotel Jathar Peth ,Oak Marg , AKOLA
- 2.M/s Utsav Marriage Hall Jathar Peth AKOLA
- 3.M/s Swatantryaveer Sawarkar Sabhagruh Jathar Peth Oak Marg AKOLA

This is for information please.


Executive Engineer
MSEDCL

Urban Division Akola.
de signed by EE

Copy swrt :- Hon. Commissioner Akola Municipal Corporation Akola – for information please

Copy to :- Sub Divisional Officer Maharashtra Pollution Control Board Akola – for information please

P.O (N.P.)
put up

165

अकोला महानगरपालिका, अकोला
जलप्रदाय विभाग

Mail: amc.akola@maharashtra.gov.in

दुरध्वनी क्र. (0724) 2434411 to 14

Fax: (0724) 2434415

दिनांक: 18/08/2021

जा.क्र./अ.म.न.पा./जल/266/2021

प्रति,

मा. विभागीय अधिकारी
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,
विभागीय कार्यालय, अमरावती.

विषय: Section 33A of Water (Prevention and Control of Pollution) Act, 1974
and 31 A of the air (Prevention and Control of Pollution) Act, 1986
अंतर्गत कार्यवाही करणे बाबत.

संदर्भ: महाराष्ट्र प्रदुषण नियंत्रण मंडळ, विभागीय कार्यालय, अमरावती. यांचे पत्र क्र.
MPCB/CD/ 2106130002 दिनांक 13.06.2021

महोदय,

उपरोक्त विषयान्वये संदर्भीय पत्र या कार्यालयास प्राप्त झाले आहे, संदर्भीय पत्राच्या अनुषंगाने हॉटेल शर्गुन,
जठारपेठ ओक मार्ग अकोला यांचे पिण्याचे पाण्याचे नळ कनेक्शन बंद करण्याची कार्यवाही जलप्रदाय विभाग,
अकोला महानगरपालिका, अकोला तर्फे दिनांक 16.06.2021 रोजी करण्यात आली.

Manje

कनिष्ठ अभियंता
जलप्रदाय विभाग
अकोला महानगरपालिका, अकोला

प्रतिलिपी:-

१. मा. आयुक्त अकोला महानगरपालिका, अकोला यांना माहिती करीता सविनय सादर.
२. मा. उप विभागीय अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, अकोला यांना माहिती करीता सादर.

Annexure-X

जा.क्र.अमनपा/बा.प.वि./११/२०२१
बाजार व परवाना विभाग
अकोला महानगरपालिका अकोला
दिनांक २५/०८/२०२१

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प्रति,

मा. जिल्हाधिकारी तथा जिल्हादंडाधिकारी,
जिल्हाधिकारी कार्यालय, अकोला.

विषय :- श्री. दिपक गावंडे यांनी वि. राष्ट्रीय हरित प्राधिकरणाकडे मुळ अर्ज क्र. ९४/२०१९ दाखल प्रकरणामध्ये वि. राष्ट्रीय हरित प्राधिकरण न्यु दिल्ली यांनी दि. २३.०७.२०२० रोजी दिलेल्या आदेशानुसार केलेल्या कार्यवाहीचा अनुपालन अहवाल सादर करण्याबाबत.

संदर्भ :- १. वि. राष्ट्रीय हरित प्राधिकरण न्यु दिल्ली यांचे दि. २३.०७.२०२० रोजीचे पारीत आदेशान्वये.
२. दि. ११.०८.२०२१ रोजी मा. जिल्हाधिकारी, अकोला यांचे अध्यक्षेतेखाली संपन्न झालेली सभा.
३. मा. जिल्हाधिकारी, अकोला यांचे क्र.कक्ष-२/गृह/म.सहा.२/कावि-३२३/२०२१ प्राप्त आदेश.

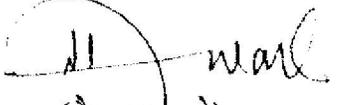
मा. महोदया,

उपरोक्त विषयास अनुरून संदर्भीय प्राप्त आदेशान्वये अहवाल सादर करण्यात येतो की, श्री. दिपक गावंडे विरुद्ध आयुक्त मनपा अकोला व इतर -९ मुळ अर्ज क्र. ९४/२०१९ WZ दि. १३.०२.२०२० मध्ये वि. राष्ट्रीय हरित प्राधिकरण नवि दिल्ली यांचे दि. २३.०७.२०२० रोजीचे आदेशाचे अनुषंगाने मा. जिल्हाधिकारी कार्यालय येथे दि. ११.०८.२०२१ रोजी मा. जिल्हाधिकारी यांच्या अध्यक्षेतेखाली संपन्न झालेल्या बैठकी मध्ये जिल्हयातील रेस्टॉरन्ट, हॉटेल, मॉटेल, मॅरेज हॉल, बँकीट इत्यादीचे मालकांकडून पर्यावरणाचा निकशाचे उल्लंघन होत असल्यामुळे त्वरीत बंद करण्याबाबत तसेच राष्ट्रीय हरित लवाद प्रधान खंडपीठ नवि दिल्ली यांचे आदेशानुसार कार्यवाही करण्याबाबत आदेशीत केले आहे. त्या अनुषंगाने सदर प्रकरणी खालील प्रमाणे कार्यवाही करण्यात आली आहे.

- १) अकोला महानगरपालिका कार्याक्षेत्रातील लग्न व समारंभ होणा-या मॅरेज हॉल, लॉन्स, रेस्टॉरन्ट, हॉटेल, मॉटेल, बँकीट इत्यादीची माहिती संकलीत करण्यात येऊन व्यवसाय प्रतिष्ठान धारक यांनी वि. राष्ट्रीय हरित प्राधिकरणाने दि. २३.०७.२०२० रोजी पारीत केलेल्या आदेशीतील नियम व निकषाची पुर्तता करण्यासंदर्भात दिनांक २१/०८/२०२१ रोजी दैनिक वृत्तपत्रामध्ये जाहीर सुचना प्रसिध्द करण्यात आली आहे.
- २) अकोला महानगरपालिका कार्याक्षेत्रातील पर्यावरणाच्या निकषाचे उल्लंघन करणा-या व्यवसाय प्रतिष्ठांनाची तपासणी व पंचनामा करून सिल बंदची कार्यवाहीकरण्याकरीता संबंधीत विभागाचे पथक गठीत करून दि. २१.०८.२०२१ रोजीपासून कार्यवाही सुरु करण्यात आली आहे.
- ३) सदर पथकाद्वारे व्यवसाय प्रतिष्ठांनाची तपासणी व पंचनामा करून दि. २५.०८.२०२१ रोजीपर्यंत एकूण २८ व्यवसाय प्रतिष्ठांनावर सिल बंदची कार्यवाही करण्यात आली आहे.
- ४) महानगरपालिका कार्याक्षेत्रातील मॅरेज हॉल, लॉन्स, रेस्टॉरन्ट, हॉटेल, मॉटेल, बँकीट इत्यादीचे नविन व्यवसाय परवाना व नुतनीकरण संदर्भात सुधारीत शर्ती व अटी तयार करून व्यवसाय परवान्यावर समाविष्ट करण्यात आल्या आहेत.

- ५) तसेच उपरोक्त प्रकारचे व्यवसाय प्रतिष्ठान धारकांकडून व्यवसाय परवान्याकरीता आवश्यक लागणा-या कागदपत्रासह वि. राष्ट्रीय हरीत प्राधिकरण यांचे निकषानुसार संबंधीत प्राधिका-यांकडून आवश्यक ना-हरकत प्रमाणपत्र प्राप्त करून घेतल्या शिवाय उक्त व्यवसायांचे नविन परवाने व परवाना नुतनीकरण करण्यात येवू नये याबाबत महानगरपालिकेच्या संबंधीत विभागास आदेश पारित केले आहे.

करीता सदर प्रकरणी उपरोक्तपणे केलेल्या कार्यवाहीचा अनुपालन अहवाल सविनय सादर करण्यात येत आहे.


 (वैभव आवारे)
 उषायुक्त (विकास)
 अकोला महानगरपालिका, अकोला

प्रत माहीतीस्तव सविनय सादर :-

मा. आयुक्त, अकोला महानगरपालिका, अकोला.

Annexure-X

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MPCB

NGT

CSU.
MC
MPCB

दि. २५.०८.२०२० रोजी संपन्न झालेल्या सभेचे इतिवृत

Compliance
bill 30/08

विषय :- श्री. दिपक गावंडे यांनी वि. राष्ट्रीय हरित प्राधिकरणाकडे मुळ अर्ज क्र. ९४/२०१९ दाखल प्रकरणामध्ये वि. राष्ट्रीय हरित प्राधिकरण न्यु दिल्ली यांनी दि. २३.०७.२०२० रोजी दिलेल्या आदेशानुसार कार्यवाही करण्याबाबत.

जठारपेठ अकोला येथील शगुन हॉटेल (मंगल कार्यालय), जठारपेठ अकोला, उत्सव मंगल कार्यालय, जठारपेठ अकोला, स्वा. विर सावरकर सभागृह (मंगल कार्यालय), जठारपेठ अकोला या मंगल कार्यालयाचा व्यवसाय परवाना हा नेहमी करीता रद्द करण्याबाबत दिपक रामराव गावंडे यांनी वेळोवेळी वेगवेगळ्या प्राधिकरणाकडे तक्रार दाखल केली आहे. सदर तक्रारीवर संबंधीत कार्यालया मार्फत कारवाई झाली नसल्यामुळे दिपक गावंडे यांनी वि. राष्ट्रीय हरित प्राधिकरणाकडे मुळ अर्ज क्र. ९४/२०१९ दाखल करून मनपा आयुक्त व इतर ९ विरुद्ध प्रकरण दाखल केले होते.

वर नमुद मंगलकार्यालयाकडून होत असलेल्या व्यवसायामुळे जसे डिजे, लाऊड स्पिकर, बॅन्ड, फटाके फोडने, वाहनाच्या दुतर्फा पार्किंग मुळे रहदारीला अडचन होणे, वायु व ध्वनी प्रदुर्षण होणे. यामुळे तेथील रहवासी व नागरीकांना त्रास होत असल्यामुळे सदर तिन्ही मंगलकार्यालयाचा परवाना रद्द करावा म्हणून तक्रारदार यांनी (NGT) कडे प्रकरण दाखल केले होते.

सदर प्रकरणात अर्जदार यांनी उत्तरवादी क्र. १ मनपा आयुक्त यांचे कडून उत्तरवादी क्र. ८, ९ व १० मंगल कार्यालयाचे मालक यांना कोणत्या सेवा शर्ती व अटीवर परवाना देण्यात आला आहे. याचा अहवाल बोलवावा, त्याच प्रमाणे सदस्य सचिव प्रदुर्षण मंडल यांनी मंगल कार्यालय मालका बरोबर दि. २०.०८.२०१६ रोजी झालेल्या मिटींग बाबत सदयास्ती अहवाल सादर करावा तसेच महाराष्ट्र प्रदुर्षण महामंडल यांनी मंगल कार्यालयात सुरु असलेल्या समारंभ रद्द करावे, उपप्रादेशिक प्राधिकारी महाराष्ट्र प्रदुर्षण महामंडळ यांचे दि. २४.११.२०१६ च्या परिपत्रकानुसार मंगल कार्यालयांनी काय कार्यवाही केली याचा अहवाल मागविण्यात यावा, उत्तरवादी क्र. १ मनपा यांना कलम १६ परीसर प्रतिबंधक, कायदा (१९८६) नुसार दंड करण्यात यावा, जिल्हाधिकारी, पोलीस अधिक्षक यांनी वापरावर प्रतिबंध असलेल्या तिब्र लाईट, डिजे, मोठी आवाज करणारी उपकरणे, ज्यामुळे ध्वनी प्रदुर्षण होते. त्यावर प्रतिबंध घालणे बाबत निर्देश द्यावे, उपप्रादेशिक परिवहन अधिकारी यांना नागरी रस्त्यावरील वाहतुकीस व पार्किंगची व्यवस्था बघण्याबाबत निर्देश द्यावेत, प्रादेशिक कार्यालय यांनी परीसरातील आवाज, हवा किंवा घणकचरा बाबत अभ्यास करावा. उत्तरवादी क्र. ८, ९, १० मंगल कार्यालय मालक यांना आवाज व हवा प्रदुर्षित केल्याम्हणुन रु. ५ लक्ष जमा करावे. उत्तरवादी क्र. १ ते १० यांना रु. २ लक्ष दंड करून यांनी द्यावे. म्हणुन विनंती केली होती.

वि. राष्ट्रिय हरित लवाद प्राधिकरण यांनी दि. २३.०७.२०२० रोजी सदर प्रकरणात आदेश जारी केले असून सदर आदेशानुसार मनपा कार्यक्षेत्रात हॉटेल्स, मॉटेल्स, रेस्टॉरंट, लॉन्स, हॉल, सभागृह, मंगल कार्यालया तर्फे प्राधिकरणाने दिलेल्या आदेशाचे उल्लंघन केल्या प्रकरणी खालील प्रमाणे कार्यवाही करण्याबाबत निर्देश आहेत. त्यानुसार खालील प्रमाणे विभाग प्रमुख यांनी कार्यवाही करणे अपेक्षित आहे.

१. परवाना विभाग, मनपा अकोला :- लग्न आणि समारंभ ज्या ठिकाणी होतात त्या सर्व ठिकाणची माहिती संग्रहित करून त्याची प्रसिध्दी करावी आणि त्याचे योग्यरित्या नियंत्रण करावे.
२. महाराष्ट्र प्रदुर्षण नियंत्रण कार्यालया, अकोला / पोलीस प्रशासन, अकोला :- दिलेल्या निकषा नुसार वरील ठिकाणी ध्वनी ची मर्यादा नियंत्रणीत करावी. ज्यामध्ये DJ उपकरण लाऊडस्पीकर आणि फटाके इत्यादींचा समाविष्ट होईल.

Shyam Thakur

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३. आरोग्य (स्वच्छता) विभाग, मनपा अकोला :- घनकचरा व्यवस्थापन नियम २०१६ ची पूर्तता करावी आणि सांडपाणी मुक्ती मध्ये ज्यामध्ये बेकार वस्तु प्रक्रिया सुविधेचे विकेंद्रीकरण, CCTV कॅमेरा चे प्रविष्टापीत करणे, कचरा जमा करणाऱ्या वॅन मध्ये GPS प्रणाली लावणे इत्यादीचा समावेश होईल त्याची पूर्तता करावी.
४. जलप्रदाय विभाग, मनपा अकोला :- कायद्याचे उल्लंघन करून तरण तलाव करीत बसविलेल्या कुपनलिका बंद कराव्या, धुणे, झाडे लावणे किंवा बगीचाकरण करीत पाण्याचा पुर्नवापर च्या आवश्यकते सहित लागू असलेल्या मार्गदर्शक तत्वानुसार जमिनीमधील पाणी ओढण्याचे नियंत्रित करावे.
५. जलप्रदाय विभाग, मनपा अकोला :- पावसाच्या पाण्याचे पुर्नभरण करणे कामी छातावर पुर्नभरण यंत्रणा बसविणे.
६. नगरनियोजन व विकास विभाग, मनपा अकोला :- प्रतिष्ठाणांच्या जागेचे क्षमतेच्या प्रमाणात सहनशील विकासाच्या कल्पनेनुसार जमा होणारा अकार नियंत्रित करावा.
७. अतिक्रमण विभाग / नगरनियोजन व विकास विभाग, मनपा अकोला:- जिथे पुरेशी पार्किंग किंवा इतर सुविधा नाही अशा वर्दळीच्या ठिकाणी वरील क्रिया प्रतिबंधित कराव्या.
८. नगरनियोजन व विकास विभाग, मनपा अकोला:- वरील निकषाची पूर्तता न करता कोणतीही अस्तीत्वातल्या किंवा भविष्यातील क्रियांना मनाई किंवा थांबविणाऱ्या कायदेशीर अंतर दुर न करणाऱ्या अनधिकृत बांधकाम किंवा अनधिकृत वापराचे विरुद्ध करवाई करावी आणि आवश्यक तेथे दंडात्मक कारवाई करावी.
९. पोलीस प्रशासन, अकोला / महाराष्ट्र प्रदुषण नियंत्रण कार्यालया, अकोला / नगरनियोजन व विकास विभाग, मनपा अकोला / जलप्रदाय विभाग, मनपा अकोला:- पर्यावरणाचा जिर्णाधार आणि ध्वनी प्रदुषण, वायु प्रदुषण, जल प्रदुषण, मास्टर प्लॅन चे संबंधीत कायद्याचे उल्लंघनामुळे बाधित झालेल्यांना नुकसान भरपाई देण्याच्या कृती योजनेमध्ये सर्व भागधारक असणे आवश्यक असून विशेषतः विद्यार्थी आणि वरीष्ठ नागरीक आवश्यक आहे. प्रदुषित करण्याच्या क्रिया बंद करण्याचा अधिकार संयुक्त समितीस राहिल आणि प्रत्येक अवैध रचना काढण्याचा सुध्दा अधिकार राहिल. अर्जदाराचे सदस्य आवश्यक वैध मान्यता न घेता अवैध मार्गाने जमीनीतुन पाणी शोषुन आणि अतीशोषित किंवा गंभीत क्षेत्रातील पाणी काढुन विना कोणत्याही पाणी साठवण आणि पुर्नभरण यंत्रणेशिवाय करीत असलेल्या क्रियेची देखरेख समिती कडे राहिल. जर असे असेल तर ताबडतोब उपायात्मक पाऊल घ्यावे.
१०. अग्निशमन विभाग, मनपा अकोला:- वरील सर्व संबंधीत प्रतिष्ठान यांनी आपापल्या प्रतिष्ठान चे अग्निशमन तपासणी करुल तसे अग्निशमन प्रमाणपत्र सादर करणे बंधनकारक राहिल.

सदरचे वि. राष्ट्रीय हरीत प्रधिकरण, न्यु दिल्ली यांनी दिलेल्या आदेशाप्रमाणे कार्यवाही करण्याबाबत आयोजित सभेत खालील अधिकारी व विभाग प्रमुख उपस्थित होते

१. श्री. वैभव आवारे, उपायुक्त (प्रशासन)
२. श्री. शाम ठाकुर, विधी अधिकारी, विधी विभाग.
३. श्री. उदयकुमार तराडेकर, नगररचनाकार, नगरनियोजन व विकास विभाग.-
४. श्री. प्रविण मिश्रा, अतिक्रमण निर्मु. अधिकारी (मानसेवी), अतिक्रमण विभाग.-

अकोला महानगरपालिका, अकोला
जलप्रदाय विभाग

Email: amc.akola@maharashtra.gov.in

दुरध्वनी क्र. (0724) 2434411 to 14

Fax: (0724) 2434415

जा.क्र./अ.म.न.पा./जल/.....292...../2021

दिनांक: 27/08/2021

प्रति,

मा. विभागीय अधिकारी
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,
विभागीय कार्यालय, अमरावती.

Regional Office

M.P.C. Board, Amravati

F.T.S. 48

Date : 26/08/2021

विषय: Section 33A of Water (Prevention and Control of Pollution) Act, 1974
and 31 A of the air (Prevention and Control of Pollution) Act, 1986
अंतर्गत कार्यवाही करणे बाबत.

संदर्भ: महाराष्ट्र प्रदुषण नियंत्रण मंडळ, विभागीय कार्यालय, अमरावती. यांचे पत्र क्र.
MPCB/CD/ 2106130002 दिनांक 13.08.2021

महोदय,

उपरोक्त विषयान्वये संदर्भीय पत्र या कार्यालयास प्राप्त झाले आहे, संदर्भीय पत्राच्या अनुषंगाने उत्सव मॅरेज
हॉल, जठारपेठ ओक मार्ग अकोला यांचे पिण्याचे पाण्याचे नळ कनेक्शन बंद करण्याची कार्यवाही दिनांक
21.08.2021 रोजी करण्यात आली व स्वातंत्र्यवीर सावरकर सभागृह, जठारपेठ ओक मार्ग अकोला यांचे पिण्याचे
पाण्याचे नळ कनेक्शन नसल्यामुळे नळ कनेक्शन बंद करण्याची कार्यवाही करण्यात आली नाही.

*Pradya
Aundh*

कनिष्ठ अभियंता
जलप्रदाय विभाग
अकोला महानगरपालिका, अकोला

प्रतिलिपी:-

- मा. आयुक्त अकोला महानगरपालिका, अकोला यांना माहिती करिता सविनय सादर.
- मा. उप विभागीय अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, अकोला यांना माहिती करिता सादर

By Post &
08/9/21

A/A ..

Municipal Corporation, Akola
 Market Licence Department
 National Green Tribunal By The Order Of Rules Regrading Action Taken On Marriage Hall, Hotel, Motel, Banquitt Hall, Lawns Etc. In The Premises
 Of AMC Area
 Date 11.10.2021

S/N	Types of Establishment	No. Of Establishment	No. Of Sealed Establishment	No. Of Permanently Closed Establishment	No. Of Total Establishment	No. Of Establishment on whom Action is not Taken But Who Submitted Bond	No. Of Establishment Who Submitted Bond	No. Of Establishment Who do not Submitted Bond
1	Marriage Hall	55	49	4	51	2	19	30
2	Hotel/Restaurants	13	12	0	13	1	8	4
3	Motel	2	2	0	2	0	2	0
4	Banquitt Hal	0	0	0	0	0	0	0
5	Lawns	14	13	0	14	1	8	5
	Total	84	76	4	80	4	37	39


 Deputy Commissioner (Devel.)
 Akola Municipal Corporation



पोलीस अधीक्षक, कार्यालय अकोला
(जिल्हा विशेष शाखा)

दुरध्वनी क्रमांक: ०७२४-२४४५३०७ Email Id : dsb.pol.akola@mahapolice.gov.in

क्रमांक- जिविशा/ राष्ट्रीय हरित प्राधिकरण-दिपक गावंडे/ ४६९९ /२०२१ अकोला

दि.१७.०८.२०२१

प्रति,

मा.जिल्हादंडाधिकारी
अकोला.

संदर्भ : क्र.कक्ष-२/गृह/म.सहा/कावि-३२४/२०२१ दि.१२.०८.२०२१.

विषय : श्री.दिपक गावंडे यांनी वि.राष्ट्रीय हरित प्राधिकरणाकडे मुळ अर्ज क्र.९४/२०१९ दाखल प्रकरणामध्ये वि.राष्ट्रीय हरित प्राधिकरण न्यु दिल्ली यांनी दि.२३.०७.२०२० रोजी दिलेल्या आदेशान्वये.

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महोदय,

उपरोक्त संदर्भाकित विषयान्वये सादर आहे की, ध्वनी ची मर्यादा नियंत्रणीत करणे, D.J लाऊडस्पीकर आणि फटाके इत्यादींच्या वापरा वाबत ध्वनी प्रदुषणाची मर्यादा नियंत्रित ठेवणे, प्रतिबंध असलेल्या तीव्र लाईट, मोठी आवाज करणारी उपकरणे, यावर प्रतिबंध घालणे वाबत अकोला जिल्ह्यातील खालील प्रमाणे गुन्हे दाखल आहेत.

पो.स्टे नाव	अप.नं व कलम	फिर्यादी व आरोपी चे नाव पत्ता	घटनास्थळ	घ.ता.वेळ	रि.ता.वेळ	केलेली प्रतिबंध क कार्यवाही	हकिकत
१ रामदास पेठ	अप नं.८७/२१ कलम- २९०, २९१, भादवी १३१, ३३, १०२, १ ३४, ३६, (ड) ११७ म.पो.अधि	सर तर्फे ना.पो.का प्रविन कावळे व.नं ११७ रा.पो.स्टे रामदास पेठ अकोला V/S १)श्री.एजाज खा अलियार खा पठाण वय ३० रा सिध्दीकैम्प खदान अकोल	मराठा मंगल कार्यालया समोर अकोला	१५/०२/२१ चे ०७/५०वा.	१५/०२/२१ चे २३/५०वा.	दोषा नं.४०/२ १ दि.१०/२ १/२१ सी.सी.नं ७६०/२ १ दि.२१/० २/२१. तहसिल	आरोपीने विना परवानगी लग्नकार्यक्रम आयोजित सार्वजनिकलोकांचेजिवीतास थोकानिर्माणहोईलअशापध्दत गिनेसाऊन्ड ची हातगाडी रोड चे मध्ये चालवुनवाहतुकीस अडथळा निर्माण केला व मर्यादेपेक्षा ध्वनीची तिव्रता जास्त ठेवुन मा.सर्वोच्च न्यायालय यांचे आदेशाचे उलघन केले रिपोर्ट वरुन सदरचा गुन्हा दाखल करुन तपासात घेतला कोर्ट पेडींग
२ सिव्हिल लाईन	अप नं ५०८/२० कलम-१८८ भादवी सह कलम १३४ मुपोका	दिपक रामभाऊ गावंडे तर्फे एच सी सुनिल व.नं३४ पो.स्टे सिव्हिल लाईन अकोला V/S १)अविनाश श्रीधर देव रा.जठारपेठ,अकोला.स तावकार मंगल कार्यालय(मालक) २)विजय रामदास जोशी ,रा.न्यु तापडीया नगर अकोला,उत्सव मंगल कार्यालय	आठवले मार्ग जठारपेठ अकोला	३०/११/२० चे ०८/०० ते ११/३० वा	३०/११/२० चे १४/३० वा	--	गैरअर्जदार यांनी कर्ण कर्कश आवाजात फटाके फोडुन आजुवाजुचे लोकांना ध्वनी प्रदुषण करुन त्रास होईल असे कृत्य केले वरुन सदरचा गुन्हा दाखल केला.

		मालक. ३)संजय पुरुषोत्तम,रा.न्यु तापडीया नगर,अकोला ,शगुन मंगल कार्यालय अकोला						
३	सिद्धिल लाईन	अप नं ५१०/२० कलम-१८८ भादवी सह कलम १३४ मुपोका	सर तर्फ कैलास मोरे ब.नं १२९७ पो.स्टे सिद्धिल लाईन,अकोला V/S १)ऐजाज खान अलीयार खान रा.वैदपुरा अकोला २)शेख ऐजाज शेख रहीम रा सिंधी कॅम्प अकोला, ३)संतोष,सदाशिव खंडारे रा.अकोट फैल,अकोला	शुभकर्ता लॉन्स समोर वस स्टॅन्ड जवळ अकोला	३०/११/२० चे २१/३० ते २१/५० वा दरम्यान	३०/११/२० चे २३/२१ वा.	--	वॅन्ड पथक यांनी कर्ण कर्कश आवाजात वॅन्ड वाजवुन ध्वनी प्रदुर्षण करीत असतांना तसेच दिलेल्या त्यांना नेमुण दिलेले वेळे पेक्षा वाजवी वेळ वॅन्ड वाजवीतांना मिळुन आले.

(मा.पो.अ.मान्यतेने)

(जी. श्रीथर)
पोलीस अधीक्षक अकोला

The I/c. Regional Officer, MPCB, Amravati stated that the MPCB has initiated action against the respective non complied marriage hall / hotels. The Show Cause Notices, Proposed Directions, Interim Directions and finally Closure Directions had been issued for the non compliances. The Joint Committee has agreed that the above actions had been initiated in accordance with the non compliances observed in respect of the Order Passed by Hon'ble NGT in the said matter.

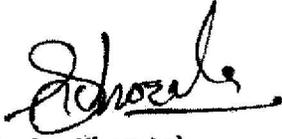
The Hon'ble District Magistrate, Akola has asked the status of the compliance of the Order Passed by Hon'ble National Green Tribunal Principal Bench, New Delhi dtd. 15/07/2021.

Accordingly, the Representative of M/s. Utsav Marriage Hall, Jatharpeth, Oak Marg, Akola, Dist. Akola Shri Gopal Wasu stated that they have installed and commissioned the STP of capacity 10 KL/Day, also provided hood and chimney to the kitchen etc. They have stated that they have complied the order passed by Hon'ble NGT. They have further stated that they have submitted the compliance report at Sub-Regional Office, MPCB, Akola vide letter dtd. 04/10/2021. Hon'ble District Magistrate asked whether any action has been taken in respect of the compliance report? The I/c. Regional Officer, MPCB, informed that the said compliance has been received last week. Accordingly, the verification of the compliance will be carried out by Sub-Regional Office, MPCB, Akola and if the said marriage hall is found complied then proposal for issuing conditional restart direction will be submitted to the Board Office, Mumbai for approval.

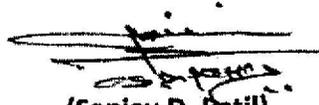
The Representative of M/s. Shagun Hotel (marriage hall), Oak Marg, Akola, Dist. Akola stated that they have already started the construction work for the provision of Sewage Treatment Plant. The mechanical equipments for STP are placed at site. However, due to the disconnection of Electricity and Water supply they are unable to carry out the further work of the STP. They further stated that they have provided hood and ducting / chimney to the kitchen. They have stated that they have taken fire safety measures and installed the system accordingly. They have further stated that due to disconnection of water supply they could not supply water to the plants within the premises. They requested to restore the electricity and water supply for the said work.

Hon'ble District Magistrate directed that the said marriage hall shall submit the partial compliance report to MPCB accordingly and the MPCB shall look into the matter and give three months more time for compliance and recommend to higher authorities accordingly.

Shri Avinash Dev, Representative of M/s. Swatantryavir Sawarkar Sabhagruh, Oak Marg, Akola, Dist. Akola told that they have stopped the marriage hall activity and now in future the said hall will not be used for marriage function purpose. They further stated that now they are planning to give this hall for commercial mall. On this basis they further requested to restore the electricity as well as water supply. Hon'ble District Magistrate stated that since the marriage hall activity have been stopped and different activity of commercial mall is proposed, they have to apply separately to Akola Municipal Corporation to obtain NOC for electricity and water supply for the said purpose.



(Sanjay Kharate)
Market Superintendent
Akola Municipal Corporation,
Akola.



(Sanjay.D. Patil)
I/c.Regional Officer
MPCB, Amravati



(Neema Arora, IAS)
District Magistrate, Akola